

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1327
ANSWERED ON:03.03.2015
NON LAPSABLE FUNDS
Rao (Avnithi) Shri Muthamsetti Srinivasa

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any of the States have enacted a legislation to provide for non-lapsable fund meant for welfare of Scheduled Castes;
- (b) if so, the details thereof, State-wise;
- (c) whether due to non-utilisation, such funds lapse over a period and are diverted to other departments;
- (d) if so, the quantum of funds lying unutilised during the year 2014-15; and
- (e) the steps being taken by the Government to ensure that the unutilised funds are not diverted to other Departments?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (c): As informed by the government of Karnataka, it has enacted Legislation "Karnataka Scheduled Castes Sub-Plan and Tribal Sub- Plan (Planning, Allocation and Utilisation of Financial Resources) Act, 2013". As per Clause-13 of the said Act, in case of unspent amount out of allocation in a particular financial year, the same may be added to the next year allocation but shall not be carried forward beyond that year.

(d) & (e): Since the Financial Year is not over, this information cannot be made available.